

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:2807
ANSWERED ON:30.03.2012
DISCLOSURE OF SALES TURNOVER .
Sudhakaran Shri K.

Will the Minister of FINANCE be pleased to state:

- (a) whether Securities and Exchange Board of India (SEBI) is proposing to make it mandatory for companies to disclose their monthly sales turnover or production figures, first to stock exchanges, before giving the same to any other bodies or media;
- (b) if so, the objectives of the said move;
- (c) whether appropriate provisions including penal provisions have been made in the new rule, to ensure strict compliances; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a)&(b): All listed companies, in compliance with the SEBI (Prohibition of Insider Trading) Regulations 1992 and the listing agreement, are required to intimate to the stock exchange for display on its website, the price sensitive information and material events which have a bearing on the performance/ operation of the company. However, it has come to the notice of SEBI that certain listed companies are giving monthly sales/ turnover/ production figures only to their respective trade/ industry associations who may share the same only with members of their association, Hence, in order to ensure equal access of information to all stake holders, SEBI is examining a proposal to advise the listed companies that as and when a listed company share such data with its trade/ industry association, the same may also be forwarded to the exchange, (c) and (d): Does not arise in view of reply to part (a) and (b) above.